

ITEM NO.9

COURT NO.9

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

MISCELLANEOUS APPLICATION Diary No.13992/2023 in C.A.No.3401/2003

SUPREME COURT BAR ASSOCIATION

Petitioner(s)

VERSUS

B.D. KAUSHIK

Respondent(s)

(IA No. 82106/2023 - APPLICATION FOR PERMISSION, IA No. 69113/2023 - CLARIFICATION/DIRECTION & IA No. 69115/2023 - EXEMPTION FROM FILING PAPER BOOKS)

Date : 08-05-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.K. MAHESHWARI

Ld. Counsels for
the parties

Mr. Vikas Singh, Sr. Adv.
Ms. Deepika Kalia, Adv.
Mr. Keshav Khandelwal, Adv.

Mr. S.B. Upadhyay, Sr. Adv.
Mr. Anupam Lal Das, Sr. Adv.
Mr. Nishant Kumar, AOR

Mr. Pravir Choudhary, AOR
Mr. Avinash Lakhanpal, Adv.
Mr. Ajay Kapoor, Adv.
Mr. Tarun Suneja, Adv.
Mr. Venketa Balaji Kodavali, Adv.
Mr. Shahnaz Rahman, Adv.
Mr. Abhishek Krishna, Adv.

Mr. Parmanand Pandey, AOR
Mr. Utkarsh Pandey, Adv.
Mr. Rahul Rathee, Adv.
Mr. Raj Kishore Garg, Adv.

Mr. Milind Kumar, AOR
Mr. Shivaji M. Jadhav, AOR

Mr. Dinesh Kumar Garg, AOR

Mr. Abhishek Garg, Adv.
Mr. Dhananjay Garg, Adv.
Mr. Ishaan Tiwari, Adv.
Mr. R.P. Bansal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned Senior Counsels representing the Election Committee inform that the decision taken for clarification of Clause 9 of the Final Questionnaire - 2023 has been implemented.
2. With a view to invite further suggestions from the members of the Bar and also to seek assistance of Mr. Vikas Singh, learned Senior Counsel for laying down explicit guidelines for elections in future, post the matter for hearing on 10-07-2023.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)